

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 143 of 2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2020

Name of the Company:

Kantilal Manilal Dudhwala
V/s
Pepperazzi Hospitality Pvt Ltd

Section:

Section 9 of Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Dhvani Lakhani appeared for the Operational Creditor.

Learned Counsel for the Operational Creditor submits that notice has been served to the Corporate Debtor. We direct her to file proof of service by way of an Affidavit within two weeks.

The matter stands adjourned to 12.10.2020 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 19th day of August, 2020.

vc